

**Allowances for Field Areas of
Personnel in Armed Forces**

5203. SHRI DATTATRAYA BANDARU: Will the PRIME MINISTER be pleased to state:

(a) whether the recommendations of the Fourth Pay Commission to re-define field areas of personnel in the Armed Forces has since been accepted by the Government;

(b) if so, the amount likely to be incurred towards payment of compensatory allowance for the personnel posted in the modified field areas; and

(c) the effective date of payment of this allowance?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). In pursuance of the recommendations of the Fourth Central Pay Commission, field areas have been re-defined and the field service allowances payable to the personnel posted in such areas have also been rationalised and revised. The orders in this regard are effective from 1st April, 1993. The total financial implication of the revised allowances would be around Rs. 61.25 crores per annum.

[*Translation*]

**Project to Manufacture Linear
Alkyl Benzene at Cochi**

5204. SHRIMATI SUSEELA GOPALAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Kerala State Industrial Development Corporation has developed a project to manufacture Linear Alkyl Benzene at Cochi based on feed stock from Cochin Refineries Ltd. (CRL);

(b) whether the proposal to start the project is pending with his Ministry; and

(c) if so, the time by which the final decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) Kerala State Industrial Development Corporation (KSIDC) had informed that they were developing a project to manufacture linear Alkyl Benzene (capacity-80,000 TPA) at Kochi in Kerala in the joint sector association with the Bhartia Group (VAM Organic Chemicals Limited). For technology tie up for the project, KSIDC was granted a foreign collaboration approval with UOP Inter-Americana Inc.USA in April, 1992.

(b) No, Sir.

(c) Does not arise.

[*English*]

Uniform Health Service

5205. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to introduce Indian Medical and Health Service to carry out uniform health service throughout the country on the line of Civil Service and have invited views of States in this regard; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) and (b). Proposals to constitute the Indian Medical and Health Service were sent to the State Governments for their comments. In view of the lack of consensus on the part of the State Governments it is not possible to constitute the Indian Medical and Health Service. The States which had adopted/not accepted the constitution of the Indian Medical and Health Service and also the States which had some reservations are given below:—

ACCEPTED

1. Gujarat
2. Karnataka
3. Mizoram
4. Rajasthan
5. Tripura

CONDITIONALLY ACCEPTED

1. Madhya Pradesh
2. Maharashtra
3. Punjab
4. Meghalaya

NOT ACCEPTED

1. Andhra Pradesh
2. Assam

3. Himachal Pradesh
4. Jammu & Kashmir
5. Kerala

STATES WHICH DID NOT OFFER ANY COMMENTS

1. Bihar
2. Haryana
3. Manipur
4. Nagaland
5. Orissa
6. Sikkim
7. Tamil Nadu
8. Uttar Pradesh
9. West Bengal

This matter was also discussed in the sub-committee meeting of the Inter-State Council held on 15.09.1992, which decided not to accept the proposal to constitute this All India Service.

Supply of Water

5206. SHRI M. KRISHNASWAMY:
Will the PRIME MINISTER be pleased to states:

(a) whether the Government of Tamil Nadu has submitted any proposal to the Union Government for increasing the per capita supply of water;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOP-